

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

2A

O.A. No.2473 of 1994

New Delhi, dated the 16th April, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Vimal Kumar,
S/o Shri K.C. Dhanda,
Sr. Goods Clerk,
Delhi-Kishan Ganj,
Delhi.

..... APPLICANT

(BY Advocate: Shri B.S. Maine)

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Rly. Manager,
Northern Railway,
State Entry Road,
New Delhi.

..... RESPONDENTS

(By Advocate: Shri P.S. Mahendru)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri Vimal Kumar has impugned the order dated 8.12.94 transferring him from New Delhi to Daurala.

2. We have heard Shri Maine for the applicant and Shri P.S. Mahendru for the respondents.

3. We note that this case is fully covered by our judgment dated 30.11.95 in O.A. No.2565 of 1994 Brij Behari Singh Vs. UOI & Ors. and another connected case.

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4. In the result, for the reasons recorded in that judgment, this application succeeds and the impugned order dated 8.12.94 in so far as it relates to the applicant before us, is quashed and set aside. It will however be open to the Respondents to proceed against the applicant in accordance with relevant laws, rules, instructions if so advised. No costs.

Lakshmi Swaminathan

(LAKSHMI SWAMINATHAN)
Member (J)

S.R. Adige

(S.R. ADIGE)
Member (A)

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